## GOVERNMENT OF INDIA COMMUNICATIONS LOK SABHA

UNSTARRED QUESTION NO:4274 ANSWERED ON:21.08.2000 CALL CHARGES AKHILESH SINGH

## Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the private operators at some places charge less tariff for a three minute call in Delhi and at other places where as the DoT charges more for the same;

(b) if so, the reasons therefor;

(c) the tariff charges for making a one minute call from, Guwahati to Delhi and how much amount is shared by the DoT and the Private operators therein;

(d) whether the private operators are earn more profit despite making use of the DoT exchange and other infrastructures whereas the DoT gets only a minor share therein;

(e) if so, the reasons therefor; and

(f) the steps taken by the Government in this regard?

## Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR)

(a) & (b): Tariff charges for telecom services are fixed by Telecom Regulatory Authority of India (TRAI) as per the TRAI ActTRAI issued the Telecom Tariff Order (TTO) 1999 on 9th March, 1999 prescribing tariffs for the various telecom services. These tariffs are only the Ceilings and the Service Providers are free to fix their own tariffs within these Ceilings which in some cases are less than DTO's tariffs.

(c) The maximum tariff charges for making one-minute call from Guwahati to Delhi as per DTO rates is Rs. 28.80. There is no private basic service operator in Guwahati area and, therefore, there is no sharing of revenue with any basic service operator.

(d) to (f): Revenue sharing between DTO and private operators has been fixed by TRAI vide its regulation No. 1 of 1999 dated 28th May, 1999 to compensate DTO for the usage of its network.